

**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application no. 624 of 2023

In Re: News item published in The Tribune dated 28.09.2023 titled "Hills 'vanish' as illegal Mining rampant in BEET area"

Reply / Status Report of respondent no. 3 i.e. Member Secretary, Punjab Pollution Control Board through Er. Anuradha Sharma, Environmental Engineer, Regional Office, Rupnagar in compliance to order dated 11.03.2024.

Respectfully Showeth,

1. That the above mentioned case is pending before the Hon'ble Court for adjudication. During the hearing of the case on 11.03.2024 it was observed by the Hon'ble Tribunal that environmental compensation for violation of pollution control norms has been imposed by the Punjab Pollution Control Board (PPCB) against the stone crushers but no environmental compensation has been imposed on any violator who has caused environmental damage by carrying out illegal mining in forest and mountain area concerned. PPCB has sought time to file action taken report in this regard. The relevant extract of paras no. 3 & 4 of order dated 11.03.2024 are reproduced below for kind perusal and reference:

"3. The PPCB has also filed the response on 06.03.2024 disclosing the action for imposition of Environmental Compensation (EC) against 13 named stone crushers. It is not in dispute that EC has been imposed by the PPCB for violation of the pollution norms by these stone crushers but no EC has been imposed on any violator who has caused environmental damage by carrying out illegal mining in the forests and mountains area concerned.

4. Learned Counsel for the PPCB has sought time to file the action taken report disclosing the action for imposition of EC against the persons responsible for illegal mining and consequential environmental damage. Let the same be filed at least one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

2. That in compliance to order dated 11.03.2024, it is respectfully submitted that in compliance to an order dated 26.02.2021 passed by the Hon'ble Tribunal in OA no. 360 of 2015, the CPCB had issued directions u/s 5 of the Environment (Protection) Act, 1986 to the States with regard to the development of the mechanism for assessment and recovery of compensation as per the mandate of the above orders of the Hon'ble Tribunal.
3. That in compliance to the above directions of CPCB, the Directorate of Environment & Climate Change, Department of Science, Technology & Environment, Government

of Punjab has formulated the Action Plan to evolve appropriate mechanism for assessment and recovery of compensation for illegal sand mining and utilization of recovered compensation for restoration of environment in consultation with the Mining Department and PPCB. The relevant contents of the Action Plan relating to the Assessment and Recovery of compensation are reproduced herein below: -

Assessment & Recovery of Compensation

- (i) The State of Punjab shall follow Approach-2 for assessment of compensation to be recovered for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015.
 - (ii) The Department of Mining & Geology, Punjab shall assess the compensation to be recovered for violation of norms for mining, as per Approach-2 as mentioned at Sr.No. (i).
 - (iii) Department of Mining and Geology, Govt. of Punjab shall prescribe criteria for judging the Risk Factor (RF) on the basis of severity of the impact as mild, moderate, significant and severe depending upon the factors suggested by the CPCB in its report dated 30.01.2021. It shall also prescribe the criteria for assessing the market value of the material per (MT or m³) based on applicable market price of the mined material.
 - (iv) The action against the vehicles used in illegal sand mining shall be taken as per the directions notified by Department of Mining and Geology vide Order No834176/2020/6BSN-DC-RIA dated 12.06.2020, in compliance of Hon'ble NGT order dated 19.02.2020 in O.A. No. 360/2015.
4. That as per the provisions of the Action Plan, the Department of Mines & Geology, Punjab has to assess the compensation to be recovered for violation of norms of mining as per Approach 2 mentioned and explained in the Action Plan. As per Action Plan, the recovered compensation shall be kept in a separate account with the Department of Environment / Punjab Pollution Control Board and utilized for restoration of environment. A copy of said action plan as furnished to the CPCB by the Directorate of Environment & Climate Change vide letter no. DECC/2021/640 dated 29.09.2021 is enclosed herewith as **Annexure –A** for kind perusal.
 5. That necessary action for imposition and recovery of environmental compensation has to be taken by the Mining Department in accordance with the provisions of the Action Plan Mining Act and other relevant rules of the department. The issues with regard to the imposition and recovery of Environment Compensation were further discussed and decided during the meeting held on 26.12.2023 between the officers of the Punjab Pollution Control Board and Mining Department under the Chairmanship of Chief Engineer / Drainage-cum-Mining and Geology. During the said meeting, it was decided that with regard to the recovery of pending payments, the Mining Department may take appropriate action against the stone crushing units under the Mining Act and other relevant rules of the department. The Punjab

Pollution Control Board vide letter no. 12280 dated 22.02.2024 has brought the minutes and decisions of the meeting held on 26.12.2023 under the Chairmanship of Chief Engineer- Drainage –cum- Mining and Geology to the notice of The Director, Department of Mines and Geology with request to issue instructions in this regard to the officers / officials of the department. A copy of the letter no. 12280 dated 22.02.2024 is enclosed herewith as **Annexure-B**.

6. That it is pertinent to mention here that the Office of Executive Engineer-cum-District Mining Officer, Drainage Division, Sri Anandpur Sahib vide letter no. 8049-50 dated 12.03.2024 has informed the Regional Office of the PPCB, Rupnagar about the recovery of compensation imposed upon the stone crushers. From the perusal of the Recovery Notices and the Order of Assessment forwarded along with said letter, it is observed that compensation for illegal mining has already been imposed by the Executive Engineer-cum-District Mining Officer, Drainage Division, Sri Anandpur Sahib upon 13 no. of stone crushers named therein, as per methodology devised by CPCB, which has been clearly spelled out in Action Plan. A copy of letter no. 8049-50 dated 12.03.2024 is enclosed herewith as **Annexure – C**.
7. That environmental compensation for illegal mining and for damage to environment in accordance with Polluter Pays Principle evolved by the CPCB in compliance to order dated 26.02.2021 of this Hon'ble Court passed in OA no. 360 of 2015 has already been imposed by the Executive Engineer-cum-District Mining Officer, Drainage Division, Sri Anandpur Sahib as explained above. Hence, further action for imposition by PPCB is not required.
8. That the status report is hereby submitted in compliance to order dated 11.03.2024 for kind perusal and consideration of the Hon'ble Tribunal.

Date: 3/5/2024

Place: Rupnagar (PB.)

Submitted by



Environmental Engineer
Punjab Pollution Control Board
Regional Office, Rupnagar
(On behalf of respondent no. 3)

Directorate of Environment and Climate Change
Department of Science Technology and Environment
Govt. of Punjab

To

The Chairman,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

Letter No. DECC/2021/640
Date: 29/09/2021

Subject: Direction under section 5 of The Environment (Protection) Act, 1986 regarding development of mechanism for assessment and recovery of compensation as per Hon'ble NGT order dated 26.02.2021 in OA No. 360/2015-reg.

This has with reference to your office letter no. CPCB/IPC-II/NGT-OA(360/2015)/2021/2053 dated 11.06.2021 addressed to Secretary, Department of Science, Technology & Environment, Govt. of Punjab on the subject cited above.

In compliance of the directions issued by CPCB vide above referred letter, Action Plan to evolve appropriate mechanism for assessment & recovery of compensation for illegal sand mining and utilization of recovered compensation for restoration of environment prepared in consultation with Mining Department and Punjab Pollution Control Board is enclosed herewith for your information & kind consideration please.

DA/As above.


g/c Director 

Endst No. DECC/2021/641Date 29/09/2021

A copy of the above is forwarded to Private Secretary to Principal Secretary to Govt. of Punjab, Department of Science, Technology & Environment (DSTE) for the kind information of PSSTE.

Endst No. DECC/2021/642 - 643Date 29/09/2021

A copy of the above is forwarded to the following for their information and implementation of Action Plan for assessment and recovery of compensation for illegal sand mining and utilization of recovered compensation for restoration of Environment:

1. The Director, Mining, Department of Water Resources, Punjab.
2. The Chairman, Punjab Pollution Control Board, Patiala.


Director


Action Plan for assessment & recovery of compensation for illegal sand mining and utilization of recovered compensation for restoration of environment

A. Assessment & Recovery of Compensation

- (i) The State of Punjab shall follow Approach-2 for assessment of compensation to be recovered for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.21 in O.A. No. 360/2015. The operative part of the said orders is attached as **Annexure-I**.
- (ii) The Department of Mining & Geology, Punjab shall assess the compensation to be recovered for violation of norms for mining, as per Approach-2 as mentioned at Sr. No. (i).
- (iii) Department of Mining and Geology, Govt. of Punjab shall prescribe criteria for judging the Risk Factor (RF) on the basis of severity of the impact as mild, moderate, significant and severe depending upon the factors suggested by the CPCB in its report dated 30.01.2021. It shall also prescribe the criteria for assessing the market value of the material per (MT or m3) based on applicable market price of the mined material.
- (iv) The action against the vehicles used in illegal sand mining shall be taken as per the directions notified by Department of Mining and Geology vide Order No. 834176/2020/6BSN-DC-RIA dated 12.06.2020, in compliance of Hon'ble NGT order dated 19.02.20 in O.A. No. 360/2015. A copy of the order is attached as **Annexure-II**.

B. Utilization of Compensation

- (i) The recovered compensation shall be kept in a separate account with the Department of Environment/ Punjab Pollution Control Board and utilized for the restoration of environment, on the recommendations of District Environment Committee and with the approval of Administrative Secretary, Department of Environment, for the following activities:
 - (a) Restoration of environment damage caused due to illegal mining
 - (b) Carrying out detailed basin level studies
 - (c) Development of infrastructure for Air and Water quality surveillance and monitoring
 - (d) Remediation of contaminated sites

- (e) Specific investigations and studies with regard to environment and ecology.
- (f) Carrying capacity assessment for ecologically and environmentally sensitive & critical areas, including hiring of Experts/Consultants for specific purpose and period.
- (g) R & D activities with regard to new technologies, clean technologies, etc.
- (h) Augmenting and strengthening of laboratory network in-terms of manpower and logistics.
- (i) Payment of honorarium in compliance of Judicial Orders of the Courts and Tribunal.
- (j) Specialized studies on accidental spill areas, health impact assessment, recalcitrant pollutants, etc.
- (k) IEC activities.
- (l) Studies as directed by Hon'ble NGT
- (m) Inventorization of sources of pollution
- (n) Any other scientific and technical matter which may arise as a contingent matter."

A. NGT Order dated 26.02.2021 in O.A. No. 360/2015 and CPCB directions dated 11.06.2021

- (i) The Hon'ble NGT vide order dated 26.02.2021 in O.A. No. 360/2015 has accepted the report of the CPCB and directed that the following scale of compensation calculated with reference to Approach-2 be adopted by all the States/ UTs. The Approach-2 is demonstrated by following formula:

Table No. 01				
Permitted Quantity (in MT or m ³)	Total Extraction (in MT or m ³)	Excess Extraction (in MT or m ³)	Exceedance in Extraction:	Compensation Charge (In Rs.)
X	Y	Z= Y-X	Z/X	$D * (1+RF + DF)$ Where D = Z x Market Value-of-the-material-per-MT-or-m3
				$DF = 0.3$ if $Z/X = 0.11$ to 0.40 $DF = 0.6$ if $Z/X = 0.41$ to 0.70 $DF = 1$ if $Z/X \geq 0.71$
				$RF = 0.25, 0.50, 0.75, 1.00$ (as per table 2)

EF: Exceedance Factor, RF -Risk Factor, DF- Deterrence Factor

"Till such time as data and information for a comprehensive NPV is worked out in a site specific manner to account for all (or atleast the major) ecological damages, a simplified NPV, proxied on the market value of the illegally extracted amount may be computed. In this case the NPV approach would imply that **the total benefits from the activity of sand mining (as represented by the market value of the extracted amount) be deducted from the total ecological costs** imposed by the activity. In the absence of data on benefits and costs separately, we recommend a modification of the formula as shown below:

Total Benefits(B) = Market Value of illegal extraction: D (Refer Table 1)

Total Ecological Costs (C) = Market Value Adjusted for risk factor: D x RF (Refer Table1).

For present purposes, it is assumed that the Benefits would accrue only in the first year (in which the extraction of the illegally mined material takes place), while the ecological costs would continue to be felt over a period of time. NPV is to be calculated for a period of 5 years on the net value, $\Sigma (C-B)$, at a discount rate ranging from 8%-5%, varying in inverse with the risk factor. Thus, where the highest risk factor (say 1) is applicable, the discount rate applicable would be the lowest (say 5% in this case)."

Final recommendation is as follows:

"Thus, it is recommended that the annual net present value (NPV) of the amount arrived at after taking the difference between the costs and the benefits through the use of the above approach, may be calculated for a period of 5 years at a discount rate of 5% for mining which is in a severe ecological damage risk zone. The rationale for levying this NPV is based on expert opinion that reversal and/or restoration of the ecological damages is usually not possible within a short period of time and rarely is it feasible to achieve 100% restoration, even if the sand deposition in the river basin is restored through flooding in subsequent years. The negative externalities of the mining activity are therefore to be accounted for in this manner. Ideally, the worth of all such damages, including costs of those which can be restored should be charged. **However, till data on site-specific assessments becomes available, this approach may be adopted in the interim.** In situations where the risk categorization charged. However, till data on site-specific assessments becomes available, this approach may be adopted in the interim. In situations where the risk categorization is unavailable or pending calculation, the following Discount Rates may be considered:

Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.0
Discount	8%	7%	6%	5%

The calculation given in the report is as follows:

"Compensation Charge (Scenario II - explicit accounting of NPV)

*Market Value of Illegally Mined Material (D) 5000 x 400 = 2000000/-
(Assumed value)*

Annual Value of Foregone Ecological Values D x RF = 2000000/-

Present Value of Foregone Ecological Values (@ 5% discount rate and over 5 years)

$$PV = \sum_{t=1}^5 \frac{(D \times RF)}{(1+r)^t}$$

$$= \frac{\Sigma(2000000)}{(1+0.05)^1} + \frac{(2000000)}{(1+0.05)^2} + \frac{(2000000)}{(1+0.05)^3} + \frac{(2000000)}{(1+0.05)^4} + \frac{2000000}{(1+0.05)^5}$$

$$= \text{Rs. } 86,58,953/-$$

Net Present Value (after netting out market value of illegally mined material) - i.e., Total Compensation to be levied = NPV=PV-D

$$= \text{Rs. } 66,58,953/-$$

- (ii) CPCB in report dated 30.01.2020 submitted to the Hon'ble NGT has reported that the risk factor accounts for the extent of severity of damages using a four-point scale of mild, moderate, significant and severe risk. Till the time that detailed basin level studies are carried out, this risk factor can be judged on the basis of the state department's assessment of the ecological fragility of the river basin concerned based on a priori knowledge of the circumstances. Further, as per the report market value of the material per (MT or m3) will be based on applicable market price of the mined material.

General Order

Subject: Recovery of compensation and other penalties for release of vehicles/equipment as per orders of Hon'ble National Green Tribunal dated 19.02.2020.

The Hon'ble National Green Tribunal (NGT) had directed the State of Punjab vide their order dated 31.01.2019 passed in O.A. No. 767 of 2018 to take action in prohibiting mining activities within the river bed, stop illegal extraction and transportation of river bed material, recover compensation for violations and take action against the vehicles involved in such activities. The operational part of above orders is as under:

" 6. We accept suggestions and direct that the State of Punjab and its authorities to take action in accordance with above suggestions prohibiting mining activities within the river bed, stop illegal extraction and transportation of river bed material, recover compensation for violations and take action against the vehicles used, establish check posts at suitable sites, conduct survey of river eco systems, take steps for protection of such river stretches, have demarcation of the mine lease areas with pillars/fencing with geo-referencing, the raw material be accounted for and working of stone crushers duly regulated in accordance with the carrying capacity of the area, which may be duly assessed, prepare restoration plan of the river eco systems and execute the same within the stipulated time, preferably three months. Action be taken against the erring officers who allowed the illegal mining, preferably within three months. Compliance of these directions be overseen by the Chief Secretary, Punjab which should be included in the report to be furnished to this Tribunal on personal presence of the Chief Secretary on 07.03.2019 in Original Application No. 606/2018, Compliance of Solid Waste Management Rules, 2016. In the light of monitoring, the Chief Secretary may consider issuing appropriate directions for restitution and also to prevent repetition of any such illegal activity in future.

7. The Committee constituted vide order dated 22.10.2018 may make an assessment of the damages to be recovered, keeping in mind the principles laid down in some of the judgments of this Tribunal on the subject. The compensation should be deterrent so as to render illegal activities unprofitable. The vehicles involved may not be released unless 50% of the showroom value of the new vehicle is recovered. The damages should include not only the cost of the illegally mined material but also for damage to the environment and for deterrent affect and for the cost of the ecological services forgone forever."

However, on the review application filed by State of Haryana in O.A. No. 44/2016 (Mushtakeem vs MoEF&CC & Ors) in the Hon'ble NGT submitted that with the scale of compensation laid down by the Tribunal, the vehicle owner do not find it profitable to come forward and take the vehicles unless the scale of compensation is reduced. In terms of order of the Tribunal, if the show-room value of a truck is said to be around Rs. 30 lacs and 50% thereof comes to Rs. 15 lacs is to be deposited for release of every seized vehicle, there may be many vehicles which may be of much lesser value, in which case nobody may come forward to take such vehicles.

Having regard to the above practical difficulty, the Hon'ble NGT modified the above orders on 19.02.2020 and has directed that the amount compensation for damage to the environment shall be charged as follows:

Table 1

Sr. No.	Category of Vehicle	Penalty Amount
1.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	Rs. 4 lacs
2.	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 lacs
3.	For the remaining Vehicles older than 10 years/ Equipment's / Excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1 and 2.	Rs. 2 lacs
Note – I: On repetition of the offence by the same vehicle/ equipment, Order dated 31.01.2019 will be applicable.		
Note – II: The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicles may be confiscated and auctioned.		

Hon'ble NGT also made following observations:

1. It was clearly held that any private contract between a financier and a debtor cannot affect the States sovereign power protect the environment and take incidental coercive measure for enforcement of rule of law. Lien of the State will override any private interest.
2. Further, the above compensation regime will be over and above any existing Rules or provisions the amount collected may be remitted to the State PCBs/PCCs for being utilized for restoration of the environment.

In view of the above stated orders of the Hon'ble NGT it is directed as under:

- A. That all the District Mining Officers/ Mining Officers (DMOs/MOs) posted in the Districts shall not release any vehicle seized on account of illegal mining/ illegal transportation of mineral (as mentioned in Chapter VII of PMMR-2013) unless owner of such vehicle deposits the amount of compensation as stated in Table:1 above along with price and royalty of the mineral as per State Rule, 2013 within a period of 30 days from date of seizure of such vehicle. Failing which the vehicles may be confiscated and auctioned.
- B. The DMOs/ MOs shall take note that the age of vehicle will be reckoned on the date of seizure from date of purchase mentioned on the Registration Certificate. Further, a vehicle with a valid registration (the validity of which has not expired) can be logically considered to be a vehicle that is allowed to ply. In case of any ambiguity regarding permission to run the vehicle that is more than 10 years old, a report can be obtained in this regard from the Transport Department.
- C. A systematic record will need to be maintained for all vehicles released in pursuance of this order to apply the rule regarding release if this vehicle is seized a second time as per following:
1. Date of seizure of vehicle/ equipment
 2. Place of seizure
 3. The registration number of the vehicle
 4. Date of registration of vehicle/ equipment's
 5. Engine No. of vehicle/ equipment's
 6. Name, Address & Phone Number of Vehicle owner
 7. Showroom value of the vehicle/ equipment
 8. Amount of penalty for environmental damage as per orders of Hon'ble NGT
 9. Date of release of vehicle/ equipment
 10. Any other information needs to be recorded.
- D. The amount of compensation shall be deposited as a separate challan making clear the details so that the said amount can be transferred to the PPCB in the related head/ account.

This order shall come into force with immediate effect.

Kumar Rahul, IAS
Secretary-cum-Director,
Mines and Geology
Punjab, Chandigarh

Endst. No. 890

Dated: 12.06.2020

1. A copy of the above is forwarded to Chairman PPCB for information and necessary action. He is requested to give detail of account/ head so that the amount collected toward environmental compensation as per orders of Hon'ble NGT may be remitted to the State PCBs/ PCCs for being utilized for restoration of the environment of the area damaged due to illegal mining. He is also requested to make required arrangements for the use of the said amount specifically for restoration of mining area damaged due to illegal mining.
2. A copy of the above is forwarded to all Deputy Commissioners, Punjab for information and necessary action.
3. A copy of the above is forwarded to all Senior Superintendent of Police, Punjab for information and necessary action.
4. A copy of the above is forwarded to Superintending Engineer Mining Circle No. 1 & 2, all Executive Engineer-cum-District Mining Officers and Mining Officers for necessary compliance."

**Executive Engineer/ Mines (Works)
For Chief Engineer/ Mines
Department of Mines and Geology
Punjab, Chandigarh**



Phone no. 0175-2301182

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਪ੍ਰਿੰਪ ਦਫ਼ਤਰ, ਵਾਤਾਵਰਣ ਅਧਿਕਾਰ, ਨਾਸ਼ਾ ਰੋਡ, ਪਟਿਆਲਾ 147001



e-mail : mspcb@gmail.com

ਨੰਬਰ 12280

Registered / E-mail

ਮਿਤੀ 22/12/24

To

The Director,
Department of Mines & Geology,
65-B, Phase-7, Industrial Area,
Sector 73, SAS Nagar.

Subject: Minutes of meeting dated 26.12.2023 held under the chairmanship of Chief Engineer / Drainage-cum-Mining and Geology.

In reference to the meeting held under the Chairmanship of Chief Engineer / Drainage-cum-Mining and Geology regarding discussion of various issues related to stone crushers on 26.12.2023, it is to inform you as under: -

1. Central Pollution Control Board vide letter no. 2021/2053 dated 11.06.2021 issued certain directions wherein action plan for 'ASSESSMENT / RECOVERY OF COMPENSATION FOR ILLEGAL SAND MINING AND UTILIZATION OF RECOVERED COMPENSATION FOR RESTORATION OF ENVIRONMENT' has been circulated (Copy enclosed). In the said document, it is clear that the Department of Mining and Geology shall assess the compensation to be recovered for violation of norms of mining as per Approach-2 mentioned at Annexure no. 1. As such, the Department of Mines and Geology is to impose Environment Compensation onto stone crushers for illegal procurement of raw materials as per the document of CPCB as mentioned above.
2. Regarding recovery of pending payments, the Mining Department may take appropriate action against the stone crushing units under the Mining Act and other relevant rules of the department.
3. Mining Department is issuing online registration certificate without any signature of the Competent Authority and without mentioning units with the quantity allowed for mining. As such, proper registration certificate is required to be issued by the Mining Department with proper authentication / signature and quantity to be mined with appropriate units.

The above is for your kind information and passing the instructions to the officers / officials of your department, please. Further, it is requested to provide the details of the FIRs lodged against the stone crusher as well as Environment Compensation imposed by your department for illegal mining w.r.t the OA no. 624/2023 pending in the Hon'ble NGT.

As above

Endst. No 12281

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Rupnagar w.r.t. his office note dated 14.01.2024 for information.

[Signature]
Member Secretary
Dated 12/12/24

[Signature]
Member Secretary

ਨੰਬਰ: 8049-50 /ਕਰੈਸ਼ਰ

ਮਿਤੀ: 12/3 /2024

ਸੇਵਾ ਵਿਖੇ,

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਖੇਤਰੀ ਦਫਤਰ, ਰੂਪਨਗਰ
 ਸ:ਵਾਤਾ:ਇੰਜ.-1/2/3/ਸੀ.ਸਹਾ./ਜੂਨੀ.ਸਹਾ./ਕਲਰਕ

✓ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
 ਰੂਪਨਗਰ।

ਵਿਸ਼ਾ: ਰਿਕਾਵਰੀ ਨੋਟਿਸ ਦੀ ਰਾਸ਼ੀ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਸਬੰਧੀ।

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ
 ਡਾਇਰੀ ਨੰ: 604 ਮਿਤੀ: 14/3/24

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ NGT ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਹੇਠ ਲਿਖੇ ਕਰੈਸ਼ਰਾਂ ਨੂੰ ਇਸ ਮੰਡਲ ਦਫਤਰ ਵੱਲੋਂ Recovery Notice ਜਾਰੀ ਕੀਤੇ ਗਏ ਹਨ। ਜਿਨ੍ਹਾਂ ਦੀ ਰਿਕਾਵਰੀ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ।

ਲੜੀ ਨੰ.	ਕਰੈਸ਼ਰ ਦਾ ਨਾਮ	ਰਿਕਾਵਰੀ ਦੀ ਰਾਸ਼ੀ
1.	ਸਾਂਈ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਸਵਾਤਾ ਸਬ ਤਹਿ ਨੂਰਪੁਰਬੇਦੀ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	55,36,446/-
2.	ਪ੍ਰਿਥਵੀ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਸਪਾਲਵਨ, ਸਬ ਨੂਰਪੁਰਬੇਦੀ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	10,18,576/-
3.	ਸਿੰਧੀ ਵਿਨਾਇਕ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਐਲਗਰਾਂ, ਤਹਿ. ਨੰਗਲ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	1,62,30,908/-
4.	ਏ.ਐੱਸ. ਬਰਾਤ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਅਗਮਪੁਰ, ਤਹਿ ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	6,33,50,147/-
5.	ਗਰੇਵਾਲ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਖੇੜਾ ਕਲਮੇਟ, ਤਹਿ. ਨੰਗਲ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	1,37,34,092/-
6.	ਅਦੇਸ਼ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਐਲਗਰਾਂ ਤਹਿ. ਨੰਗਲ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	24,57,04,995/-
7.	ਨਿਊ ਸਤਲੁਜ ਸਟੇਨ ਕਰੈਸ਼ਰ ਯੂਨਿਟ-1 ਪਿੰਡ ਖੇੜਾ ਕਲਮੇਟ ਤਹਿ ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	18,67,78,148/-
8.	ਕਲਗੀਧਰ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਖੇੜਾ ਕਲਮੇਟ ਤਹਿ ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	14,01,95,032/-
9.	ਪੂਰੀ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਪਲਾਟਾ, ਸਬ ਤਹਿ ਨੂਰਪੁਰਬੇਦੀ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	2,21,38,696/-
10.	ਗੰਗਾ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਖੇੜਾ ਕਲਮੇਟ, ਤਹਿ ਨੰਗਲ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	85,51,39,441/-
11.	ਸਤਿ ਸਾਹਿਬ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਹਰੀਪੁਰ ਸਬ ਤਹਿ ਨੂਰਪੁਰਬੇਦੀ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	11,31,34,850/-
12.	ਭਾਰਤ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਪਲਾਟਾ, ਸਬ ਤਹਿ ਨੂਰਪੁਰਬੇਦੀ, ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	46,19,586/-
13.	ਭੱਲਾ ਸਟੇਨ ਕਰੈਸ਼ਰ ਪਿੰਡ ਭਾਲੜੀ ਤਹਿ ਨੰਗਲ ਜਿਲ੍ਹਾ ਰੂਪਨਗਰ	7,91,00,673/-

ਨੋਬੀ:- 13 ਨੰ. ਰਿਕਾਵਰੀ ਨੋਟਿਸ

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ/ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ,
 ਜਲ ਨਿਕਾਸ-ਕਮ-ਮਾਈਨਿੰਗ ਅਤੇ ਜਿਆਲੇਜੀ ਮੰਡਲ,
 ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ।

ਕਾਪੀ:-

- ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਰੂਪਨਗਰ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ।



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No...284-86/R notice

Date:-...06.03.2024

To,

**Sat Sahib Stone Crusher,
VIII. Haripur, Sub. Teh. Nurpur Bedi
Distt. Rupnagar**

**R-Notice No. [No. 1467-68, Dated 07.11.2022] & [No. 888-89, Dated 02.02.2024]
& [No. 812-13, Dated 02.02.2024] , with the Total Quantity of **20,59,380 Cft****

S-Notice No. [No. 647, Dated 29.01.2024] , with the Total Amount of **Rs. 97,04,331/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 11,31,34,850/-** (Eleven Crore Thirty-One lakh Thirty-four Thousand Eight Hundred Fifty only) into the nearest Government Treasury on or before 29th day of March,2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 11,31,34,850/-** (Eleven Crore Thirty-One lakh Thirty-four Thousand Eight Hundred Fifty only) will be recoverable from you as an arrear of land revenue.


**Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab**

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

ORDER 351 ASSESSMENT

The mine/quarry is situated in Village- Haripur, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March, 2024
2.	Name of the Mine/quarry assessed.	Haripur
3.	Location of the Mine/Quarry.	Village- Haripur, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4.	Full Postal Address.	Sat Sahib Stone Crusher, Village- Haripur, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	20,59,380 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 11,31,34,850/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF) / (1 + r)^t$$

Where,

PV = Present value of foregone Ecological Values

D = Market Value of Illegally Extracted Material (per MT)

RF = Risk factor

r = Discount Rate

n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (82375.2 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 33979770$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (33979770 \times 1) = 33979770$$

$$PV = \sum [(33979770) / (1 + 0.05)^1 + (33979770) / (1 + 0.05)^2 + (33979770) / (1 + 0.05)^3 + (33979770) / (1 + 0.05)^4 + (33979770) / (1 + 0.05)^5]$$

$$PV = \text{Rs. } 182302261.02$$

$$NPV = PV - D$$

$$= 147114619.08 - 33979770$$

$$= \text{Rs. } 11,31,34,850/-$$

Assessment order in brief.

Total Mineral Extracted from Haripur Mine Site for which Recovery Notice to be issued for **20,59,380 Cft** & Compensation Amount To be Paid **Rs. 11,31,34,850/-** (Eleven Crore Thirty-One lakh Thirty-four Thousand Eight Hundred Fifty only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

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No.

Date **06.03.2024**

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No. 281-83/R notice

Date:- 06.03.2024

To,

Ganga Stone Crusher,
Vill. Khera Kalmot, Teh. Nangal
Distt. Rupnagar

R-Notice No. [No. 440-41, Dated 22.09.2022] & [No. 3749-50, Dated 03.10.2023] & [No. 5386-87, Dated 18.12.2023] & [No. 5388-89, Dated 18.12.2023] & [No. 892-93, Dated 02.02.2024], with the Total Quantity of **1,55,66,000 Cft**

S-Notice No. [No. 5760-61, Dated 29.12.2023] & [No. 164-65, Dated 04.01.2024] & [No. 244-45, Dated 11.01.2024] & [No. 247-48, Dated 11.01.2024], with the Total Amount of **Rs. 10,24,99,800/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 85,51,39,441/-** (Eighty-five Crore Fifty-One lakh Three-Nine Thousand Four Hundred Fourty-One only) into the nearest Government Treasury on or before 29th day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 85,51,39,441/-** (Eighty-five Crore Fifty-One lakh Three-Nine Thousand Four Hundred Fourty-One only) will be recoverable from you as an arrear of land revenue.


Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

The mine/quarry is situated in Village- Khera kalmot, Tehsil- Nangal, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March,2024
2.	Name of the Mine/quarry assessed.	Khera kalmot
3.	Location of the Mine/Quarry.	Village Khera Kalmot, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	Ganga Stone Crusher, Village- Khera kalmot, Tehsil- Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	1,55,66,000 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 85,51,39,441/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^n$$

Where,

PV = Present value of foregone Ecological Values

D = Market Value of Illegally Extracted Material (per MT)

RF = Risk factor

r = Discount Rate

n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (622640 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 256839000$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (256839000 \times 1) = 256839000$$

$$PV = \Sigma [(256839000)/(1+0.05)^1 + (256839000)/(1+0.05)^2 + (256839000)/(1+0.05)^3 + (256839000)/(1+0.05)^4 + (256839000)/(1+0.05)^5]$$

$$PV = \text{Rs. } 182302261.02$$

$$NPV = PV - D$$

$$= 1111978440.46 - 256839000$$

$$= \text{Rs. } 85,51,39,441/-$$

Assessment order in brief.

Total Mineral Extracted from Khera Kalmot Mine Site for which Recovery Notice to be issued for **1,55,66,000 Cft** & Compensation Amount To be Paid **Rs. 85,51,39,441/-** (Eighty-five Crore Fifty-One lakh Three-Nine Thousand Four Hundred Fourty-One only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

No. 295

Date ..06.03.2024.....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No. 303-05/R notice
No.....

Date:-.....

To,

**Bharat Stone Crusher,
Vill. Plata, Sub. Teh. Nurpur Bedi
Distt. Rupnagar**

R-Notice No. [No. 1554-55, Dated 14.11.2022] & No. 810-11, Dated 02.02.2024],
with the Total Quantity of **84,089.75 Cft**

S-Notice No. [No. 2040-41, Dated 23.11.2022] , with the Total Amount of Rs 4,20,628/-

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 46,19,586/-** (Fourty-Six lakh Ninteen Thousand Five Hundred Eighty-Six only) into the nearest Government Treasury on or before 29th day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 46,19,586/-** (Fourty-Six lakh Ninteen Thousand Five Hundred Eighty-Six only) will be recoverable from you as an arrear of land revenue.


**Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab**

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

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ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Plata, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March,2024
2.	Name of the Mine/quarry assessed.	Plata
3.	Location of the Mine/Quarry.	Village- Plata, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4.	Full Postal Address.	Bharat Stone Crusher, Village- Plata, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	84,089.75 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 46,19,586/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

PV = Present value of foregone Ecological Values

D = Market Value of Illegally Extracted Material (per MT)

RF = Risk factor

r = Discount Rate

n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (3363.59 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 1387480.87$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (1387480.87 \times 1) = 1387480.87$$

$$PV = \Sigma [(1387480.87)/(1+0.05)^1 + (1387480.87)/(1+0.05)^2 + (1387480.87)/(1+0.05)^3 + (1387480.87)/(1+0.05)^4 + (1387480.87)/(1+0.05)^5]$$

$$PV = \text{Rs. } 6007065.98$$

$$NPV = PV - D$$

$$= 6007065.98 - 1387480.87$$

$$= \text{Rs. } 46,19,586/-$$

Assessment order in brief.

Total Mineral Extracted from Plata Mine Site for which Recovery Notice to be issued for **84,089.75 Cft** & Compensation Amount To be Paid **Rs. 46,19,586/-** (Forty-Six lakh Nineteen Thousand Five Hundred Eighty-Six only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

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No. ...06.03.2024.....

Date

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage - Cum - Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

306-08/R notice
No.....

Date: 06.03.2024

To,

Puri Stone Crusher,
Vill. Plata, Sub. Teh. Nurpur Bedi
Distt. Rupnagar

R-Notice No. [No. 509-10, Dated 27.09.2022] & [No. 3-4, Dated 03.04.2023] & [No. 4529-30, Dated 01.11.2023] & [No. 4552-53, Dated 02.11.2023], with the Total Quantity of **4,02,988 Cft**

S-Notice No. [No. 5217-18, Dated 11.12.2023] & [No. 614-15, Dated 05.05.2023] & [No. 464-65, Dated 19.01.2024] & [No. 467-68, Dated 19.01.2024], with the Total Amount of **Rs. 26,24,296/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 2,21,38,696/-** (Two Crore Twenty-One lakh Thirty-Eight Thousand Six Hundred Ninty-Six only) into the nearest Government Treasury on or before 29th day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 2,21,38,696/-** (Two Crore Twenty-One lakh Thirty-Eight Thousand Six Hundred Ninty-Six only) will be recoverable from you as an arrear of land revenue.


Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Plata, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no,

1. Year of assessment 2024 Month in which the assessment is made	6 th March,2024
2. Name of the Mine/quarry assessed.	Plata
3. Location of the Mine/Quarry.	Village- Plata, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4. Full Postal Address.	Puri Stone Crusher, Village- Plata, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5. Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6. Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	4,02,988 Cft as per field Report
7. Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 2,21,38,696/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF) / (1 + r)^t$$

Where,

PV = Present value of foregone Ecological Values
 D = Market Value of Illegally Extracted Material (per MT)
 RF = Risk factor
 r = Discount Rate
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (16119.52 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 6649302$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (6649302 \times 1) = 6649302$$

$$PV = \sum [(6649302) / (1 + 0.05)^1 + (6649302) / (1 + 0.05)^2 + (6649302) / (1 + 0.05)^3 + (6649302) / (1 + 0.05)^4 + (6649302) / (1 + 0.05)^5]$$

$$PV = \text{Rs. } 28787998$$

$$NPV = PV - D$$

$$= 28787998 - 6649302$$

$$= \text{Rs. } 2,21,38,696/-$$

Assessment order in brief.

Total Mineral Extracted from Plata Mine Site for which Recovery Notice to be issued for **4,02,988 Cft**
& Compensation Amount To be Paid **Rs. 2,21,38,696/-** (Two Crore Twenty-One lakh Thirty-Eight
Thousand Six Hundred Ninty-Six only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

No. **315**

Date **06.03.2024**

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum- Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No. 309-11/R notice

Date:

To,

**Bhalla Cone Crusher,
Vill. Bhallri, Teh. Nangal
Distt. Rupnagar**

R-Notice No. [No. 4237-38, Dated 19.10.2023] & [No. 406-07, Dated 16.01.2024],
with the Total Quantity of **14,39,860 Cft.**

S-Notice No. [No. 5375-76, Dated 15.12.2023], with the Total Amount of **Rs. 53,69,372/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 7,91,00,673/-** (Seven Crore Ninty-One lakh Six Hundred Seven-Three only) into the nearest Government Treasury on or before 29th day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 7,91,00,673/-** (Seven Crore Ninty-One lakh Six Hundred Seven-Three only) will be recoverable from you as an arrear of land revenue.


**Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab**

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

363
ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Bhalri, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March,2024
2.	Name of the Mine/quarry assessed.	Bhalri
3.	Location of the Mine/Quarry.	Village- Bhalri, Tehsil- Nangal, District Rupnagar.
4.	Full Postal Address.	Bhalla Stone Crusher, Village- Bhalri, Tehsil- Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	14,39,860 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 7,91,00,673/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

PV = Present value of foregone Ecological Values
 D = Market Value of Illegally Extracted Material (per MT)
 RF = Risk factor
 r = Discount Rate
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (57594.4 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 23757690$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (23757690 \times 1) = 23757690$$

$$PV = \sum [(23757690)/(1+0.05)^1 + (23757690)/(1+0.05)^2 + (23757690)/(1+0.05)^3 + (23757690)/(1+0.05)^4 + (23757690)/(1+0.05)^5]$$

$$PV = \text{Rs. } 102858362.92$$

$$NPV = PV - D$$

$$= 102858362.92 - 23757690$$

$$= \text{Rs. } 7,91,00,673/-$$

Assessment order in brief.

Total Mineral Extracted from Bhallri Mine Site for which Recovery Notice to be issued for **14,39,860**
Cft & Compensation Amount To be Paid **Rs. 7,91,00,673/-** (Seven Crore Ninty-One lakh Six Hundred
Seven-Three only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

316

No.

Date 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No..287-89/R notice

Date:06.03.2024

To,

Kalgidhar Stone Crusher,
Vill. Khara Kalmot, Teh. Nangal
Distt. Rupnagar

R-Notice No. [No. 343, Dated 20.09.2022] & [No. 468-69, Dated 22.09.2022] & [No. 2436-37, Dated 22.12.2022] & [No. 3739-40, Dated 03.10.2023] & [No. 1098-99, Dated 13.02.2024], with the Total Quantity of **25,51,953.25 Cft**

S-Notice No. [No. 5357-58, Dated 15.12.2023] & [No. 642-43, Dated 08.05.2023] & [No. 961-62, Dated 07.02.2024], with the Total Amount of **Rs. 1,64,92,613/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 14,01,95,032/-** (Fourteen Crore One lakh Ninty-Five Thousand Thirty-Two only) into the nearest Government Treasury on or before 29th day of March,2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 14,01,95,032/-** (Fourteen Crore One lakh Ninty-Five Thousand Thirty-Two only) will be recoverable from you as an arrear of land revenue.

b
Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

ORDER 366 ASSESSMENT

The mine/quarry is situated in Village- Khera kalmot, Tehsil- Nangal, District-Rupnagar.

Assessment case no.

1. Year of assessment 2024 Month in which the assessment is made	6 th March,2024
2. Name of the Mine/quarry assessed.	Khera kalmot
3. Location of the Mine/Quarry.	Village Khera Kalmot, Tehsil-Nangal, District Rupnagar.
4. Full Postal Address.	Kalgidhar Stone Crusher, Village- Khera kalmot, Tehsil- Nangal, District Rupnagar.
5. Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6. Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	25,51,953.25 Cft as per field Report
7. Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 14,01,95,032/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

- PV = Present value of foregone Ecological Values
- D = Market Value of Illegally Extracted Material (per MT)
- RF = Risk factor
- r = Discount Rate
- n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (102078.13 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 42107228.62$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (42107228.62 \times 1) = 42107228.62$$

$$PV = \sum [(42107228.62)/(1+0.05)^1 + (42107228.62)/(1+0.05)^2 + (42107228.62)/(1+0.05)^3 + (42107228.62)/(1+0.05)^4 + (42107228.62)/(1+0.05)^5]$$

$$PV = \text{Rs. } 182302261.02$$

$$NPV = PV - D$$

$$= 182302261.02 - 42107228.62$$

$$= \text{Rs. } 14,01,95,032/-$$

Assessment order in brief.

Total Mineral Extracted from Khera Kalmot Mine Site for which Recovery Notice to be issued for **25,51,953.25 Cft** & Compensation Amount To be Paid **Rs. 14,01,95,032/-** (Fourteen Crore One lakh Ninety-Five Thousand Thirty-Two only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

No. 294

Date 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No. 290-92/R notice

Date: 06.03.2024

To,

New Satluj Stone Crusher Unit 1,
Vill. Khara Kalmot, Teh. Nangal
Distt. Rupnagar

R-Notice No. [No. 460-61, Dated 22.09.2022] & [No. 2452-53, Dated 22.12.2022]
& [No. 3737-38, Dated 03.10.2023] & [No. 1179-80, Dated 14.02.2024], with the Total Quantity
of 33,99,900 Cft.

S-Notice No. [No. 5366-67, Dated 15.12.2023] & [No. 5742-43, Dated 29.12.2023] & [No. 992-93, Dated 09.02.2024], with the Total Amount of Rs. 1,91,40,147/-

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 18,67,78,148/-** (Eighteen Crore Sixty-Seven lakh Seventy-Eight Thousand One Hundred Four-Eight only) into the nearest Government Treasury on or before 29th day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 18,67,78,148/-** (Eighteen Crore Sixty-Seven lakh Seventy-Eight Thousand One Hundred Four-Eight only) will be recoverable from you as an arrear of land revenue.


Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

369 ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Khera kalmot, Tehsil- Nangal, District-Rupnagar.

Assessment case no.

1. Year of assessment 2024 Month in which the assessment is made	6 th March, 2024
2. Name of the Mine/quarry assessed.	Khera kalmot
3. Location of the Mine/Quarry.	Village Khera Kalmot, Tehsil-Nangal, District Rupnagar.
4. Full Postal Address.	New Satluj Stone Crusher Unit 1, Village-Khera kalmot, Tehsil- Nangal, District Rupnagar.
5. Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6. Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	33,99,900 Cft as per field Report
7. Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 18,67,78,148/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF) / (1 + r)^t$$

Where,

- PV = Present value of foregone Ecological Values
- D = Market Value of Illegally Extracted Material (per MT)
- RF = Risk factor
- r = Discount Rate
- n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (135996 \text{ MT}) \times (\text{Rs. } 412.5/\text{- per MT})$$

$$= 56098350$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Panjab Crusher Policy, 2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (56098350 \times 1) = 56098350$$

$$PV = \sum [(56098350) / (1 + 0.05)^1 + (56098350) / (1 + 0.05)^2 + (56098350) / (1 + 0.05)^3 + (56098350) / (1 + 0.05)^4 + (56098350) / (1 + 0.05)^5]$$

$$PV = \text{Rs. } 242876497.58$$

$$NPV = PV - D$$

$$= 242876497.58 - 56098350$$

$$= \text{Rs. } 18,67,78,148/\text{-}$$

Assessment order in brief.

Total Mineral Extracted from Khera Kalmot Mine Site for which Recovery Notice to be issued for **33,99,900 Cft** & Compensation Amount To be Paid **Rs. 18,67,78,148/-** (Eighteen Crore Sixty-Seven lakh Seventy-Eight Thousand One Hundred Four-Eight only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

293

No.

Date 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No.....271-73/R Notice

Date:-06.03.2024

To,

**Adesh Stone Crsuer,
Vill. Aligran, Teh. Nangal
Distt. Rupnagar**

**R-Notice No. [No. 875-76, Dated 11.10.2022] & [No. 1324-25, Dated 03.11.2022]
& [No. 900-01, Dated 02.02.2024], with the Total Quantity of **44,72,538.25 Cft.****

**S-Notice No. [No. 26-27, Dated 05.04.2023] & [No. 998-99, Dated 09.02.2024], with the
Total Amount of **Rs. 2,88,41,262/-****

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 24,57,04,995/-** (Twenty-Four Crore Fifty-Seven lakh Four Thousand Nine Hundred Ninty-Five only) into the nearest Government Treasury on or before 29th day of March,2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 24,57,04,995/-** (Twenty-Four Crore Fifty-Seven lakh Four Thousand Nine Hundred Ninty-Five only) will be recoverable from you as an arrear of land revenue.


**Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab**

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

372
ORDER OF ASSESSMENT

The mine/quarry is situated in Village-Ailgran, Tehsil-Nangal, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March,2024
2.	Name of the Mine/quarry assessed.	Ailgran
3.	Location of the Mine/Quarry.	Village Ailgran, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	Adesh Stone Crusher, Village Ailgran, Tehsil-Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	44,72,538.25 CFT as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 24,57,04,995/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^n$$

Where,

PV = Present value of foregone Ecological Values
 D = Market Value of Illegally Extracted Material (per MT)
 RF = Risk factor
 r = Discount Rate
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (1,78,901.53 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 73796881.125$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (73796881.125 \times 1) = 73796881.125$$

$$PV = \sum [(73796881.125)/(1+0.05)^1 + (73796881.125)/(1+0.05)^2 + (73796881.125)/(1+0.05)^3 + (73796881.125)/(1+0.05)^4 + (73796881.125)/(1+0.05)^5]$$

$$PV = \text{Rs. } 31,95,01,876/-$$

$$NPV = PV - D$$

$$= 319501876 - 73796881.13$$

$$= \text{Rs. } 24,57,04,995/-$$

Total Mineral Extracted from Ailgran Mine Site for which Recovery Notice to be issued for 44,72,538.25 CFT & Compensation Amount To be Paid Rs. 24,57,04,995/- (Twenty-Four Crore Fifty-Seven lakh Four Thousand Nine Hundred Ninty-Five only)

Seal of the Assessing Authority

Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

No. 278

Date 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853- Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage - Cum - Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No. 265-67/R-notice

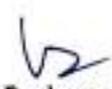
Date: 06.03.2024

To,

Grewal Stone Crusher,
Vill. Khera Kalmot, Teh. Nangal
Distt. Rupnagar

R-Notice No. [No. 3741-42, Dated 03.10.203], with the Total Quantity of 2,50,000 Cft.

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 1,37,34,092/-** (One Crore Thirty-Seven lakh Thirty-Four Thousand Ninty-Two only) into the nearest Government Treasury on or before 29th day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 1,37,34,092/-** (One Crore Thirty-Seven lakh Thirty-Four Thousand Ninty-Two only) will be recoverable from you as an arrear of land revenue.


Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Khera kalmot, Tehsil- Nangal, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March, 2024
2.	Name of the Mine/quarry assessed.	Khera kalmot
3.	Location of the Mine/Quarry.	Village Khera Kalmot, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	Grewal Stone Crusher, Village- Khera kalmot, Tehsil- Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	250000 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 1,37,34,091.26/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF) / (1 + r)^t$$

Where,

PV = Present value of foregone Ecological Values
 D = Market Value of Illegally Extracted Material (per MT)
 RF = Risk factor
 r = Discount Rate
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (10000 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 4125000$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023 Notification Dtd. 02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (4125000 \times 1) = 4125000$$

$$PV = \sum [(4125000) / (1 + 0.05)^1 + (4125000) / (1 + 0.05)^2 + (4125000) / (1 + 0.05)^3 + (4125000) / (1 + 0.05)^4 + (4125000) / (1 + 0.05)^5]$$

$$PV = \text{Rs. } 17859091.26$$

$$NPV = PV - D$$

$$= 17859091.26 - 4125000$$

$$= \text{Rs. } 1,37,34,092/-$$

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Assessment order in brief.

Total Mineral Extracted from Khera Kalmot Mine Site for which Recovery Notice to be issued for **250000 cft** & Compensation Amount To be Paid **Rs. 1,37,34,092/-** (One Crore Thirty-Seven lakh Thirty-Four Thousand Ninty-Two only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

No. 280

Date 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."

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Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No. 274-76/R Notice

Date: 06.03.2024

To,

A S Brar Stone Crsuer,
Vill. Agampur, Teh. Anandpur Sahib
Distt. Rupnagar

R-Notice No. [No. 342, Dated 20.09.2022] & [No. 472-73, Dated 22.09.2022] & [No. 579, Dated 28.09.2022] & [No. 1002-03, Dated 22.05.2023] & [No. 5295-96, Dated 13.12.2023] & [No. 971-72, Dated 07.02.2024], with the Total Quantity of **11,53,155.05 Cft**

S-Notice No. [No. 543-44, Dated 22.01.2024] & [3244-45, Dated 14.09.2023] & [No. 3240-41, Dated 14.09.2023] & [No. 3242-43, Dated 14.09.2023] & [No. 139-40, Dated 03.01.2024], with the Total Amount of **Rs. 38,73,552/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 6,33,50,147/-** (Six Crore Thirty-Three lakh Fifty Thousand One Hundred Fourty-Seven only) into the nearest Government Treasury on or before 29th day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 6,33,50,147/-** (Six Crore Thirty-Three lakh Fifty Thousand One Hundred Fourty-Seven only) will be recoverable from you as an arrear of land revenue.


Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Anandpur Sahib) with direction to ensure the delivery of this notice.

378
ORDER OF ASSESSMENT

The mine/quarry is situated in Village- Agampur, Tehsil-Anandpur Sahib, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March, 2024
2.	Name of the Mine/quarry assessed.	Agampur
3.	Location of the Mine/Quarry.	Village Ailgran, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	AS Brar Stone Crusher, Village- Agampur, Tehsil-Anandpur Sahib, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	11,53,155.05 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 6,33,50,147/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1 + r)^t$$

Where,

PV = Present value of foregone Ecological Values

D = Market Value of Illegally Extracted Material (per MT)

RF = Risk factor

r = Discount Rate

n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (46126.202 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 19027058.325$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023

Notification Dtd. 02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (19027058.325 \times 1) = 19027058.325$$

$$PV = \sum [(19027058.325)/(1 + 0.05)^1 + (19027058.325)/(1 + 0.05)^2 + (19027058.325)/(1 + 0.05)^3 + (19027058.325)/(1 + 0.05)^4 + (19027058.325)/(1 + 0.05)^5]$$

$$PV = \text{Rs. } 82377205.12/-$$

$$NPV = PV - D$$

$$= 82377205.12 - 19027058.325$$

$$= \text{Rs. } 6,33,50,147/-$$

Total Mineral Extracted from Agampur Mine Site for which Recovery Notice to be issued for **11,53,155.05 Cft** & Compensation Amount To be Paid **Rs. 6,33,50,147/-** (Six Crore Thirty-Three lakh Fifty Thousand One Hundred Fourty-Seven only)

Seal of the Assessing Authority

V2

Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

No.277.....

Date06.03.2024.....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division, WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No.....268-70/R Notice

Date:- 06.03.2024

To,

Siddhi Vinayak Stone Crusher,
Vill. Aligran, Teh. Nangal
Distt. Rupnagar

R-Notice No. [No. 499-500, Dated 23.09.2022] & [No. 1330-31, Dated 03.11.2022], with the Total Quantity of **2,95,449.25 Cft.**

S-Notice No. [No. 113-14, Dated 10.04.2023], with the Total Amount of **Rs. 2,72,880/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 1,62,30,908/-** (One Crore Sixty-Two lakh Thirty Thousand Five Hundred Thirty-Eight only) into the nearest Government Treasury on or before 29th day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 1,62,30,908/-** (One Crore Sixty-Two lakh Thirty Thousand Five Hundred Thirty-Eight only) will be recoverable from you as an arrear of land revenue.


Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nangal) with direction to ensure the delivery of this notice.

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ORDER OF ASSESSMENT

The mine/quarry is situated in Village-Ailgran, Tehsil-Nangal, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March, 2024
2.	Name of the Mine/quarry assessed.	Ailgran
3.	Location of the Mine/Quarry.	Village Ailgran, Tehsil-Nangal, District Rupnagar.
4.	Full Postal Address.	Siddhi Vinayak Stone Crusher, Village Ailgran, Tehsil-Nangal, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	2,95,449.25 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 1,62,30,908/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

PV = Present value of foregone Ecological Values
D = Market Value of Illegally Extracted Material (per MT)
RF = Risk factor
r = Discount Rate
n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follows :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (11,817.97 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 4874912.625$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (4874912.625 \times 1) = 4874912.625$$

$$PV = \sum [(4874912.625)/(1+0.05)^1 + (4874912.625)/(1+0.05)^2 + (4874912.625)/(1+0.05)^3 + (4874912.625)/(1+0.05)^4 + (4874912.625)/(1+0.05)^5]$$

$$PV = \text{Rs. } 21105820.48/-$$

$$NPV = PV - D$$

$$= 21105820.48 - 4874912.625$$

$$= \text{Rs. } 1,62,30,908/-$$

Assessment order in brief.

Total Mineral Extracted from Ailgran Mine Site for which Recovery Notice to be issued for **2,95,449.25 Cft** & Compensation Amount To be Paid **Rs. 1,62,30,908/-** (One Crore Sixty-Two lakh Thirty Thousand Five Hundred Thirty-Eight only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

No. 279

Date 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853- Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage - Cum Mining & Geology Division WRD Punjab.

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No. 300-02/R notice

Date: 06.03.2024

To,

Prithvee Stone Crusher,
Vill. Spalwan, Sub. Teh. Nurpur Bedi
Distt. Rupnagar

R-Notice No. [No. 519-20 , Dated 27.09.2022], with the Total Quantity of **18,541 Cft**

S-Notice No. No. 4570-71, Dated 03.11.2023], with the Total Amount of **Rs. 1,22,926/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 10,18,576/-** (Ten lakh Eighteen Thousand Five Hundred Seventy-Six only) into the nearest Government Treasury on or before 29th day of March, 2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 10,18,576/-** (Ten lakh Eighteen Thousand Five Hundred Seventy-Six only) will be recoverable from you as an arrear of land revenue.


Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

ORDER OF ASSESSMENT

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The mine/quarry is situated in Village- Swara, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March, 2024
2.	Name of the Mine/quarry assessed.	Swara
3.	Location of the Mine/Quarry.	Village- Swara, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4.	Full Postal Address.	Prithvee Stone Crusher, Village- Swara, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	18,541 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 10,18,576/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF) / (1 + r)^t$$

Where,

- PV = Present value of foregone Ecological Values
- D = Market Value of Illegally Extracted Material (per MT)
- RF = Risk factor
- r = Discount Rate
- n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (741.64 \text{ MT}) \times (\text{Rs. } 412.5/\text{- per MT})$$

$$= 305926.5$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy, 2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**
From above,

$$(D \times RF) = (305926.5 \times 1) = 305926.5$$

$$PV = \sum [(305926.5) / (1 + 0.05)^1 + (305926.5) / (1 + 0.05)^2 + (305926.5) / (1 + 0.05)^3 + (305926.5) / (1 + 0.05)^4 + (305926.5) / (1 + 0.05)^5]$$

$$PV = \text{Rs. } 1324501.62$$

$$NPV = PV - D$$

$$= 1324501.62 - 305926.5$$

$$= \text{Rs. } 10,18,576/\text{-}$$

Assessment order in brief.

Total Mineral Extracted from Swara Mine Site for which Recovery Notice to be issued for **18,541 Cft**
& Compensation Amount To be Paid **Rs. 10,18,576/-** (Ten lakh Eighteen Thousand Five Hundred Seventy-
Six only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

No. 313
Date 06.03.2024

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."



Office: Divisional Office, Shri Anandpur Sahib, Drainage -Cum-Mining & Geology Division WRD Punjab,

E-mail: miningdivisionaps@gmail.com

RECOVERY NOTICE

No. 297-99/R notice

Date: 06.03.2024

To,

Sai Stone Crusher,
Vill. Swara, Sub. Teh. Nurpur Bedi
Distt. Rupnagar

R-Notice No. [No. 1550-51, Dated 14.11.2022] & [No. 1570-71, Dated 14.11.2022] & [No. 4118-19, Dated 12.10.2023] & [No.4926-27, Dated 23.11.2023] , with the Total Quantity of **1,00,779.25 Cft**

S-Notice No. [No.427-28, Dated 18.01.2024] & [No.4573-74, Dated 03.11.2023] & [No. 461-62, Dated 19.01.2024] & [No. 5484-85, Dated 26.12.2023] , with the Total Amount of **Rs. 6,68,167/-**

Apart from above recoveries notice which has already been issued, you are hereby directed to pay the compensation Sum of **Rs. 55,36,446/-** (Fifty-Five lakh Thirty-Six Thousand Four Hundred Fourty-Six only) into the nearest Government Treasury on or before 29th day of March,2024 and to produce before the under signed a copy of the relevant treasury Challan as proof of payment not later than the 31th of March for violation of norms for mining, as directed by Hon'ble National Green Tribunal vide order dated 26.02.2021 in O.A. No. 360/2015. Failing which the said sum of **Rs. 55,36,446/-** (Fifty-Five lakh Thirty-Six Thousand Four Hundred Fourty-Six only) will be recoverable from you as an arrear of land revenue.

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Executive Engineer/Shri Anandpur sahib
Drainage cum Mining Division,
WRD, Punjab

Copy the above is sent to :-

- 1) Superintending Engineer, Drainage-cum-Mining & Geology Circle Ropar for kind information and further necessary action please.
- 2) Sub Divisional officer (Nurpur Bedi) with direction to ensure the delivery of this notice.

ORDER 387 ASSESSMENT

The mine/quarry is situated in Village- Swara, Sub.Tehsil- Nurpur bedi, District-Rupnagar.

Assessment case no.

1.	Year of assessment 2024 Month in which the assessment is made	6 th March,2024
2.	Name of the Mine/quarry assessed.	Swara
3.	Location of the Mine/Quarry.	Village- Swara, Sub.Tehsil- Nurpur bedi, District Rupnagar.
4.	Full Postal Address.	Sai Stone Crusher, Village- Swara, Sub.Tehsil- Nurpur bedi, District Rupnagar.
5.	Rule/Order under which assessment is made.	Formula provided by The Hon'ble National Green Tribunal Vide order dated 26.02.2021 in O.A No. 360/2015
6.	Total tones of mineral produced as determined on the basis of books of account produced or to the best judgment of the assessing authority (reasons to be recorded).	1,00,779.25 Cft as per field Report
7.	Amount of Compensation assessed at the rate Per MT of mineral produced on the basis of item-3 above	Rs. 55,36,446/-

- Formula used to calculate the compensation amount in item-7, which is based on item-5 is discussed as below:-

$$PV = \sum_{t=1}^n (D \times RF)/(1+r)^t$$

Where,

PV = Present value of foregone Ecological Values
 D = Market Value of Illegally Extracted Material (per MT)
 RF = Risk factor
 r = Discount Rate
 n = Time period (in yrs.)

$$\text{Net Present Value (NPV)} = PV - D$$

- On the basis of above Formulae Compensation amount as per Field condition is as follow :-

$$D = (\text{Qty. Extracted illegally in MT}) \times (\text{Market Rate per MT})$$

$$= (4031.17 \text{ MT}) \times (\text{Rs. } 412.5/- \text{ per MT})$$

$$= 1662857.62$$

[Market Rate is as per Maximum permitted Crusher sale Price (CSP) mentioned in Punjab Crusher Policy,2023 Notification Dtd.02.08.23]

- As per Field condition Severe Ecological Damage Risk Zone is considered for which value of 'n', 'RF', 'r' is as follow: **RF = 1, n = 5, r = 5%**

From above,

$$(D \times RF) = (1662857.62 \times 1) = 1662857.62$$

$$PV = \sum [(1662857.62)/(1+0.05)^1 + (1662857.62)/(1+0.05)^2 + (1662857.62)/(1+0.05)^3 + (1662857.62)/(1+0.05)^4 + (1662857.62)/(1+0.05)^5]$$

$$PV = \text{Rs. } 7199303.176$$

$$NPV = PV - D$$

$$= 7199303.176 - 1662857.62$$

$$= \text{Rs. } 55,36,446/-$$

Assessment order in brief.

Total Mineral Extracted from Haripur Mine Site for which Recovery Notice to be issued for **1,00,779.25 CRT** & Compensation Amount To be Paid **Rs. 55,36,446/-** (Fifty-Five lakh Thirty-Six Thousand Four Hundred Fourty-Six only)

Seal of the Assessing Authority


Executive Engineer/Shri Anandpur Sahib,
Drainage-Cum-Mining & Geology Division,
WRD, Punjab.

No. 312

Date ...06.03.2024.....

Place-Shri Anandpur Sahib

Certified copies of the assessment order may be obtained from the office of the assessing authority on payment to him a fee of Rs. 100/- for each copy. The amount will be deposited in "0853-Non-Ferrous Mining and Metallurgical Industrial 102-Mineral Concession Fee Rent and Royalties."